
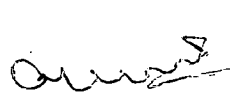




| Date | Office Report | Orders |
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| | | <p>31-8-1990 DA 515/89</p> <p>Present:</p> <p>Shri A.S. Grewal, counsel for the applicant.</p> <p>The learned counsel for the applicant requests for an adjournment.</p> <p>Adjourned to 19th November, 1990.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (D.K.CHAKRAVORTY) MEMBER (A) </div> <div style="text-align: center;">  (P.K. KARTHA) VICE CHAIRMAN </div> </div> <p>19-11-90 DA 515/89</p> <p>Applicant through Shri A.S.Grewal, Counsel. Shri J.S.Chauhan, ASI, present for the respondents.</p> <p>Learned counsel of the applicant states that the present OA was considered ^{heard on} on 12.1.1990 and orders were passed by the Tribunal thereon. The learned counsel for the applicant further states that he has not received any instructions. In view of this the OA has become infructuous and it is dismissed as having ^{become} infructuous.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (D.K.CHAKRAVORTY) MEMBER </div> <div style="text-align: center;">  (P.K.KARTHA) VICE CHAIRMAN </div> </div> |